

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

SPECIAL BENCH

C.P. No. 1014/2016

IN THE MATTER OF:

**IIDC Limited and IL & FS Township & Urban
Assets Limited**

.....Petitioner

SECTION : UNDER SECTION 433(e), 434 & 439 of the Companies Act, 1956

Order delivered on 27.07.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

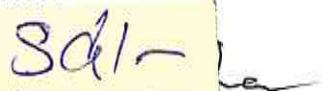
**DEEPA KRISHAN
Hon'ble Member (TECHNICAL)**

**For the Petitioner(s) : Mr. Pankaj Kapoor, Mr. Aman Leekha & Ms.
Deepika Raghav, Advocates**

ORDER

This is an application seeking for restoration of the C.P. No. 1014/2016 to its original number and setting aside the order dated 11.07.2017. Learned counsel for the petitioner represents that as per order passed on 29.05.2017 the matter was required to be listed on 12.07.2017 but due to inadvertence the same has not been listed on 12.07.2017 and instead listed on 11.07.2017 and hence he was not in a position to attend the Court proceeding which ultimately resulted in dismissal of the petition and states that his non-appearance in the matter when called on 11.07.2017 was not deliberate and wilful and hence the Company petition may be restored.

For the reasons stated by the learned counsel for the applicant in the application and based on his submissions the C.P. No. 1014/2016 is restored to its original number and the matter be posted on 10.08.2017 for further proceedings in the matter.



**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**



**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

27.07.2017

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